

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry	Orders of the Tribunal
	<p>O.A. No. 290/00346/15 Date of Order : 14/09/2016</p> <p>Mr Harish Jangid, Counsel for applicant. Mr Vinay Chhipa, Counsel for respondents.</p> <p>Heard both sides.</p> <p>2. Ld. Counsel for respondents submitted that the applicant died on 11.03.2016. In this regard he placed on record a copy of death certificate of the applicant Shri Subedar. He further submitted that as per the provisions of Rule 18 of the Central Administrative Tribunal (Procedure) Rules, an application for substitution has not been filed within the statutory period of 90 days. Therefore, further proceedings in the case may be abated.</p> <p>3. Ld. Counsel for applicant submitted that he could not contact his client for quite some time and learnt that wife of the applicant is also not keeping well. As soon as contact is established, he will file an application for substitution in exercise of the proviso to Rule (2) of rule 18 of the aforesaid rules.</p> <p>4. I have considered the submissions made by both the counsels. The copy of death certificate filed by the Ld. Counsel for respondents is taken on record. In view of Rule 18 (1) of Central Administrative Tribunal (Procedure) Rules, 1985, proceedings in the instant case stand abated. A fresh listing may be done, if the application for substitution is filed.</p>


[Praveen Mahajan]
Member (A)

8/16
Dir. Cens
1970-9/16

① Abused
20/9/16